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The Gujarat Government Gazette

EXTRAORDINARY

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Separate paging is given to this Part in order that it may be filed as a separate compilation.

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated
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The following Act of the Gujarat Legislature, having been assented to by the President on the 21st November 1961, is hereby published for general information:—

M. G. MONANI,

Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT No. XLV OF 1961

(First published, after having received the assent of the President, in the "Gujarat Government Gazette" on the 2nd December 1961).

An Act to extend the Interest Act, 1839, throughout the State of Gujarat.
It is hereby enacted in the Twelfth Year of the Republic of India as follows:—

1. This Act may be called the Interest (Gujarat Extension) Act, 1961.

Short title.

2. The Interest Act, 1839, as in force immediately before the commencement of this Act in the Bombay and Kutch areas of the State of Gujarat is hereby extended to, and shall by virtue of such extension be in force in the rest of the State of Gujarat.

Extension
of Act
XXXII of
1839 to rest
of State of
Gujarat.

Repeal and
saving.
Sau. Ord.
XXV of
1948.

3. (1) The Interest Act, 1839, as adapted and applied to the Saurashtra area of the State Gujarat by the State of Saurashtra (Application of Central and Bombay Acts) Ordinance, 1948, is hereby repealed.

(2) The provisions of the Bombay General Clauses Act, 1904, shall apply to such repeal : Bom.
I of
1904.

Provided that anything done or any action taken under the provisions of the Act hereby repealed shall be deemed to have been done or taken under the corresponding provision of the Interest Act, 1839 (hereinafter referred to as "the said Act") and shall continue in force until superseded by anything done or any action taken under the provisions of the said Act. XXX.
II of
1839.